

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW NO. 20 OF 2020

Cholu Dias

..... Applicant

V e r s u s

Goa Coastal Zone Management Authority

..... Respondents

Ms. Laxmi Sawant, Advocate for the Applicant.

Mr. Manish Salkar, Government Advocate for the Respondents.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 7th August, 2020

P.C.

1. Heard Ms. Laxmi Sawant, the learned Counsel for the applicant and Mr. M. Salkar, the learned Government Advocate for the respondents.

2. Mr. Salkar, the learned Government Advocate, on basis of instructions, submits that the necessary orders have already been made by the Goa Coastal Zone Management Authority-respondent no.1, in terms of

the directions issued by this Court. He submits that the delay, if any, was totally unintentional and on account of the present pandemic situation.

3. According to us, there is sufficient cause shown and there is really no case made out to proceed in our contempt jurisdiction.

4. Accordingly, we dispose off this contempt petition.

M. S. JAWALKAR

M. S. SONAK, J.

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